

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**29. C.P.(IB)-127(MB)/2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

**NAME OF THE PARTIES: - Union Bank of India Limited**  
**V/s.**

**Ashok Kumar Jindal**

**Section: 95(1) of Insolvency and Bankruptcy Code,2016.**

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**ORDER**

Adv. Karan Thackrey appeared for the Financial Creditor. None has appeared for the Respondent/Personal Guarantor. Reply on behalf of the Personal Guarantor has not been filed. Registry is directed to issue notice to the Respondent/Personal Guarantor directing him to file reply/objections against the RP report within a period of three weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **27.08.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*SUSHIL*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**